

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION



CRIMINAL APPEAL NO(S).4760 OF 2024  
(ARISING OUT OF S.L.P. (CRIMINAL) NO(S).14788/2024)

TARA CHAND

APPELLANT(S)

VERSUS

UNION OF INDIA

RESPONDENT(S)

O R D E R

Heard the learned counsel appearing for the parties.

Leave granted.

The appellant is being prosecuted for the offences punishable under Sections 3 and 4 of the Prevention of Money-laundering Act, 2002 (for short, "the PMLA").

Perused the counter affidavit filed by the respondent.

Considering the allegations against the appellant, which are stated in paragraph 17 of the counter affidavit, it is very difficult to attribute any direct role, as of today, to the appellant for the offence under the PMLA.

The appellant will be entitled to bail by the reason of parity with co-accused (Harish Yadav) who was granted bail by this Court *vide* order dated 30<sup>th</sup> August, 2024<sup>1</sup>.

Accordingly, we direct that the appellant shall be produced before the Special Court within a period of one week from today. The Special Court shall enlarge the appellant on bail on appropriate terms and conditions. The respondent shall be heard before fixing the terms and conditions.

Signature not present  
Digitally signed by  
ASHISH KONDLE  
Date: 2024.11.26  
16:46:55 IST  
Reason: [ ]

1 Criminal Appeal No.3616/2024

The Appeal is, accordingly, allowed.

.....J.  
(ABHAY S. OKA)

.....J.  
(AUGUSTINE GEORGE MASIH)

NEW DELHI;  
NOVEMBER 25, 2024.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(S) For Special Leave To Appeal (crl.) No(S). 14788/2024

[Arising out of impugned final judgment and order dated 01-03-2024 in BA No. 11095/2023 passed by the High Court of Jharkhand at Ranchi]

TARA CHAND

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 240614/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Shadan Farasat, Sr. Adv.  
Mr. Bharat Gupta, AOR  
Mr. Tarun Agarwal, Adv.  
Mr. Bhaskar Agarwal, Adv.  
Ms. Mitali Karwa, Adv.  
Mr. Harshit Anand, Adv.

For Respondent(s) Mr. Annam Venkatesh, Adv.  
Mr. Viveki Gurnani, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. Animesh Upadhyay, Adv.  
Mr. Arvind Kumar Sharma, AOR  
Ms. Aditi Singh, Adv.  
Mr. Rishabh Dubey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The operative portion of the order reads thus:

"Accordingly, we direct that the appellant shall be produced before the Special Court within a period of one week from today. The Special Court shall enlarge the appellant on bail on appropriate

terms and conditions. The respondent shall be heard before fixing the terms and conditions.

The Appeal is, accordingly, allowed."

Pending application stands disposed of accordingly.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]